

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1043
ANSWERED ON:28.07.2000
POOR QUALITY OF STATIONERY SUPPLIED BY NCCF
CHANDRA NATH SINGH;RAGHUNATH JHA;SHEESH RAM SINGH RAVI

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details and number of complaints received from the Government offices for the supply of poor quality of stationery and other office use items at higher rates by the National Cooperative Consumer Federation of India Limited during the last three years;
- (b) the action taken thereon;
- (c) the steps taken by the Government to supply the quality office articles at reasonable rate and to prohibit NCCF from making supplies direct to the offices by their suppliers and to build buffer stock of items itself;
- (d) the details and number of cases registered by Vigilance Department of NCCF against the suppliers and its employees; and
- (e) the action taken by the Government thereon, till date?

Answer

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENVASA PRASAD)

(a) & (b) : According to the information furnished by the NCCF, they had received two minor complaints from Food Corporation of India, Lucknow and the Central Excise Department, Hyderabad regarding supply of towel and smaller size ink cartridges during 1998 and 1999 respectively. Both the complaints were investigated by the NCCF and the Food Corporation of India was informed about the outcome of the investigation on 18.8.98. In respect of supply of smaller size ink cartridges to Central Excise Department, Hyderabad instead of big cartridges, the NCCF has black-listed two suppliers and the excess amount charged was refunded to Central Excise Department. The NCCF has also cautioned the concerned dealing staff in this matter.

(c) : Stocks are supplied to the Government Offices under the supervision of NCCF staff. NCCF has informed that they would build up buffer stock of items, if necessary.

(d) & (e): The NCCF of India Ltd. is an autonomous consumer co-operative organization having its own Board of Directors to decide about their business and administrative matters. The Vigilance Department of NCCF has informed that they have registered seven cases against their employees. These cases relate to the complaints regarding irregularities in handling business transactions, which are at different stages of investigation/inquiry as under:

- Charge sheet issued 2 cases
- Oral enquiry in progress 2 cases
- Case pending with CVC for 2nd stage advice 1 case
- Recovery being made from Supplier 1 case
- Documents under scrutiny 1 case